

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

_____/_____/_____
NOTIFICATION

Dated Shillong, the 10th January, 2018.

No.LJ(B).1/2018/7 – In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Executive Magistrates empowered for the purpose of implementing the NGT Orders are also empowered to exercise their powers as Sector/Zonal Magistrates for law and order duty in connection with the conduct of the upcoming Legislative Assembly Election in the State with immediate effect until the end of the Election process.


(E.M. Donn)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

_____/_____/_____
Memo.No.LJ(B).1/2018/7-A, Dated Shillong, the 10th January, 2018.

Copy to -

- 1, The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. All Deputy Commissioners.
3. The Joint Secretary to the Govt. of Meghalaya, Election Department and Addl. Chief Electoral Officer with reference to letter No.EL.109/2015/48 dt.08.01.2018.
4. Personnel & A.R. (A) Department for information.
5. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.
6. Guard File
7. Office Copy.

By order etc....,


Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.